



**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

**Item No. 108**  
**CP No. (IB)- 121/9/JPR/2020**  
**Under Section 9 of IBC, 2016**

**In the matter of:**

**M/s Torrecid India Pvt. Ltd.**

**... Operational Creditor**

**Versus**

**M/s Bharat Potteries Ltd.**

**... Corporate Debtor**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER**  
**HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Operational Creditor : Suhas Bhatt, Adv.

For the Corporate Debtor : Prabhansh Sharma, Adv.

**ORDER**

Heard Mr. Suhas Bhatt, Adv. appearing on behalf of the Petitioner/ Operational Creditor and Mr. Prabhansh Sharma, Adv. appearing for the Respondent/ Corporate Debtor. It has been submitted by the Learned Counsel for the Petitioner that the matter has been amicably settled between the parties. He seeks to withdraw the present petition. CP No. (IB)-121/9/JPR/2020 is dismissed as withdrawn.

-Sd-  
(Prasanta Kumar Mohanty)  
Technical Member

-Sd-  
(Deep Chandra Joshi)  
Judicial Member

April 20, 2023